

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 258 of 2012

Dated : 20th March, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M.P. Poorv Kshetra Vidyut Vitran Co. Ltd. & Ors. ... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission **....Respondent(s)**

Counsel for the Appellant(s): Mr. M.G. Ramachandran

Counsel for the Respondent(s): Mr. C.K. Rai for MPERC

ORDER

It is represented that already the State Government was the party in the earlier year proceedings. Therefore, we deem it appropriate to issue notice to the Government also to get their views on this issue. Dasti service is permitted.

Reply has already been filed by the Respondents. The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before after serving copy on the other side.

Post the matter for hearing on **12.04.2013.**

(V.J. Talwar)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson